

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 231
(IB)-244(ND)/2017

IN THE MATTER OF:

Indian Bank	...	Applicant/Petitioner
Versus		
Athena Demwe Power ltd.	...	Respondent

Under Section: 7 of IBC Code, 2016

Order delivered on 26.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. NPS Chawla, Mr. Sujoy Datta, Mr. Ankit Tripathi, Mr. M.K. Bansal for RP

ORDER

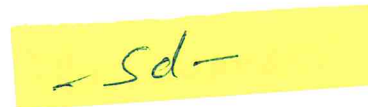
Order passed by the Hon'ble NCLAT on 9th March, 2020 is placed before the Bench. Perused the Order, the Hon'ble NCLAT has directed this Adjudicating Authority to make an effort to dispose of the pending IAs in IB-244/2017 at the earliest.

With the consent of both the parties, registry to list all the pending IAs in IB-244/2017 on the 5th May, 2021 as the first case post-lunch.

In the meantime, the Counsel for the Resolution Professional is requested to upload the self-contained summary of pending IAs on the DMS and share with the Court Officer so that the same is available on that day.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)